### GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 1282 ANSWERED ON FRIDAY, THE 22<sup>nd</sup> DECEMBER, 2017 [PAUSHA 1, 1939 (SAKA)]

#### POST-GRADUATION STATUS FOR CA QUALIFICATION

#### QUESTION

**1282.SHRI CH.MALLA REDDY:** 

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Institute of Chartered Accountants of India (ICAI) has sought post-graduation degree status for the Chartered Accountant (CA) qualification and graduation degree status for CA intermediate programme and if so, the details thereof; and
- (b) whether the ICAI has sought his ministry's intervention in designating these qualifications as equivalent to post-graduation and graduation degree in the university education system and if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री पी. पी. चौधरी )

(a) & (b): The Institute of Chartered Accountants of India (ICAI) had submitted a proposal for taking up a case with the Ministry of HRD for according Post-graduation degree status for the Chartered Accountant (CA) Qualification and graduation degree status for CA Intermediate programme. However, the proposal of ICAI could not be taken up by this Ministry with the Ministry of Human Resource Development since the curriculum of Chartered Accountancy is not as per University Grants

Commission (Minimum Standards of Instruction for the grant of the Master's Degree through Formal Education) Regulations, 2003, University Grants Commission (Minimum Standards of Instruction for the grant of the First Degree through Formal Education) Regulations, 2003 and Gazette Notification number 5-1/2013(CPP-II) dated 5th July, 2014 issued by University Grants Commission on specification of degree.

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